

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00919/2019**

**Dated Wednesday the 17<sup>th</sup> day of July Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

R. Gunasekaran  
Mail Overseer – I  
Chidambaram – 608 001  
Cuddalore Postal Division. .... Applicant

By Advocate **M/s. P.R. Satyanarayanan**

1. Union of India represented by  
Director of Postal Services  
O/o Postmaster General  
Central Region, Tiruchirappalli 620 001.

2. Superintendent of Post Offices  
Cuddalore Postal Division  
Cuddalore 607 001. .... Respondents

By Advocate **Mr. M. Kishore Kumar**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to proceedings No. B2/C.O-M.O/Tfr./Dlgs dated 18.06.2019 issued by the second respondent and quash the same as arbitrary and illegal in so far as the applicant is concerned and direct the respondents to post the applicant in an equivalent post in an existing vacancy at Chidambaram HPO and pass such further or other orders”

2. When the matter came up for hearing, learned counsel for the applicant submits that he has filed an appeal as Annexure A11 to the competent authority, which is pending for consideration. He submits that he will be satisfied if his appeal dt. 03.07.2019 is considered and disposed of by the competent authority within a time frame to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for the respondents and submits that he has no objections for considering the representation by the respondents.

4. In view of the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to consider the appeal Annexure A11 dated 03.07.2019 in accordance with law and pass a reasoned and

speaking order within a period of three weeks from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

17.07.2019

(P. Madhavan)  
Member (J)